

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
TA (IBC)- 31(PB)/2023

IN THE MATTER OF:

Vir Jai Khosla
Vs
IDBI Bank Ltd

.... Petitioner

.... Respondent

Order under Rule 16(d) NCLT, 2016

Order delivered on 05.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Respondent : Sr. Adv. Ritin Rai, Adv. Ashim Sood, Adv. Ruby Singh Ahuja, Adv. Aakriti Vohra, Adv. Varun Khanna
Adv. Misha, Adv. Parth Gokhale, Adv. Moulshree Shukla, Adv. Prithviraj Oberoi for R-1, 11, 6, 8

ORDER

Ivn. P- 65/2023, IA-1078/2024, IA-2084/2024

Mr. Deepak Khosla, Ld. Counsel tried to enter VC during the proceedings of Hyderabad Bench. However, none appeared even after passover was sought on his behalf. No appearance marked.

Matter was once again taken up at the end of the board. Mr. Deepak Khosla was not present when the matter was called for hearing. Many counsels appeared physically and through VC for Respondents. In the absence of Petitioner, list the matter on **26.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

05.07.2024
Lalit